

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

**ITEM No.02  
I.A.No.29/2023 in  
C.P.(IB)No.204/BB/2022**

**IN THE MATTER OF:**

M/s. EIT Services India Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Velankani Information Systems Ltd. ... Respondent

**Order under Section 9 of I&B Code, 2016**

**Order delivered on 23.01.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Shri Gautamaditya.S

**ORDER**

**I. I.A.No.29/2023:**

1. Heard Shri Gautamaditya.S, learned Counsel appearing for the Applicant.
2. The present Application has been filed by M/s. EIT Services India Private Limited (hereinafter as 'Applicant/Petitioner'), seeking for withdrawal of the C.P.(IB)No.204/BB/2022.
3. It is submitted that the Corporate Debtor has paid the entire amount due under the Arbitration Award dated 06.01.2022, and hence nothing remains due to the Operational Creditor.
4. In the circumstances, **I.A.No.29/2023 is allowed** and consequently, the Petition bearing **C.P.(IB)No.204/BB/2022 is disposed of as withdrawn.**

— Sd —

**MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

— Sd —

**T. KRISHNAVALLI  
MEMBER (JUDICIAL)**